

ITEM NO.24

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1110/2017

(Arising out of impugned final judgment and order dated 07-10-2015 in CR No. 49/2015 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SAFIQ AHMAD

Petitioner(s)

VERSUS

ICICI LOMBARD GENERAL INSURANCE CO. LTD. . & ORS. Respondent(s)

(IA No. 141759/2018 - CLARIFICATION/DIRECTION
IA No. 77754/2018 - CLARIFICATION/DIRECTION
IA No. 67360/2018 - EXEMPTION FROM FILING O.T.
IA No. 24664/2020 - INTERVENTION APPLICATION
IA No. 3912/2020 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 6443/2019 (IV-B)SLP(C) No. 4523/2023 (XI-A)

(FOR ADMISSION and I.R. and IA No.31210/2023-CONDONATION OF DELAY IN FILING and IA No.31212/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.31213/2023-EXEMPTION FROM FILING O.T. and IA No.31211/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 12-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

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Mr. Milind Kumar, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

The State Governments, represented in this Court, will file up to date status reports with regard to the fake/suspicious claim cases under the Motor Vehicles Act, 1988 and the Employees' Compensation Act, 1923, and the action taken for verification, registration of cases etc.

Insurance companies, represented and appearing in the present batch of petitions, will also file a similar status report with complete details viz. fake claim cases. The aforesaid details/status reports would also be furnished to the nominated/standing counsel of the different States and the State Bar Councils for action.

The State Bar Councils of each State will submit status report with details (a) number of complaints relating to fake/suspicious claim cases received during last 5 years, (b) verification and action taken on each complaint, (c) complaints pending before them. The State Bar Council will examine and whenever necessary, take steps/action on the basis of information/details furnished by the insurance companies. Data and particulars in this regard shall be maintained.

The State Government(s) will inform the Court whether Special Investigation Teams (SIT) have been constituted in their respective States to investigate the suspicious/fake claim cases.

Mr. K.M. Nataraj, learned Additional Solicitor General has drawn our attention to Form No. XX, which has been prescribed

by the Gazette Notification No. G.S.R 164 (E) dated 25.02.2022 published by the Ministry of Road Transportation and High Ways.

Learned counsels appearing on behalf of different High Courts will obtain instructions with regard to compliance of applicable clauses in GSR 164 (E) dated 25.02.2022 in particular to the Stage 2 and 3 details of the aforesaid Form. In case there is any difficulty in making such compliances, the said position/difficulty would be so stated. Report as indicated above viz. Stage 2 and 3 of Form XX will be filed by the High Courts.

Status report/reports will be filed within six weeks from today.

Re-list in the month of January 2024.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR